## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-48/2017/ 2923 /A

From :-

Smti Pronita Morang,

Joint Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To,

Shri Biswajit Chakraborty, District & Sessions Judge,

Nagaon.

Dated Guwahati, the 5 May, 2025.

Sub:-

Earned leave.

Ref:-

Your letter No.DJN/3998 dated 02.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave on 08.05.2025 and 09.05.2025 (prefixing 07.05.2025; suffixing 10.05.2025, 11.05.2025 and 12.05.2025), along with station leave permission, with the official vehicle, at own cost, from the evening of 06.05.2025 till the morning of 13.05.2025, subject to the submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. Further, you are to hand over the charge of your Court and Office to the Addl. District & Sessions Judge No.1, Nagaon and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

## JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-48/2017/2924 - 2925/A, dated 5.5.2025 Copy to:.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.

(Copy of duly filled in leave application in prescribed format is enclosed herewith).

1. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)